

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF REVENUE

LOK SABHA

UNSTARRED QUESTION NO.2073

TO BE ANSWERED ON FRIDAY THE 29TH JULY, 2016

SHRAVANA 7, 1938 (SAKA)

IMPORT DUTY ON RAW CASHEW

2073. SHRI KODIKUNNIL SURESH:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Government has imposed any import duty of the raw cashewnut from abroad;
- (b) if so, the details thereof and the period of applicability;
- (c) whether the Government has received any request from the traders and exporters to withdraw the import duty of raw cashewnut; and
- (d) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI SANTOSH KUMAR GANGWAR)

(a) and (b): Yes Sir. In the Budget 2016-17, exemption from basic customs duty on cashew nuts in shell was withdrawn and a basic customs duty of 5% was imposed, with effect from 01.03.2016. Consequently, SAD of 4% also became applicable on cashew nuts in shell.

(c) and (d): Yes Sir. Representations were received from various trade and industry associations such as the Andhra Pradesh Cashew Manufacturers Association, the Karnataka Cashew Manufacturers Association, Kerala Cashew Processors and Exporters Association, the Cashew Factory Owners Development Association of Tamil Nadu, the Cashew Export Council of India seeking withdrawal of imposition of basic customs duty of 5% on cashew nuts in shell. The matter was examined and the requests for withdrawal of imposition of basic customs duty of 5% and SAD of 4% on cashew nuts in shell were not acceded to.
